

the relative precedence of the classes of business before the House specified below shall bring the following order" (1) Oath or affirmation; then there is obituary references, etc., etc. The motion for leave to move a resolution for removal of Speaker [Deputy Speaker comes in the list. In the Order Paper distributed two days before, this item can be there according to the precedence prescribed here. It comes in the list. So, there is no point of order.

श्री मधु सिमये : अध्यक्ष महोदय, दूसरा प्वाइंट ऑफ़ ऑर्डर है। आप के कहने के ऊपर यह आ जाता है। इसलिए आता है कि आप 118 संविधान की धारा देखिए। प्राज सॉस्टीट्यूशन के बिना काम नहीं चलेगा है।

Shri Kapur Singh: (Ludhiana): Sir, you have just now said there is no point of order. Have we understood you correctly? Do you take it that you have said that the point of order is overruled?

Mr. Deputy-Speaker: It is overruled.

Shri Kapur Singh: Thank you, Sir.

श्री मधु सिमये : 118 इस प्रकार है :

"Each House of Parliament may make rules for regulating, subject to the provisions of this Constitution, its procedure and the conduct of its business."

प्रश्न मेरा यह निवेदन है कि सब से पहले संविधान, उस के बाद संविधान के मातहत जो कानून बनते हैं वह, तीसरे संविधान के अनुसार जो नियम बनते हैं और चौथे निर्देश या अध्यक्षीय निर्णय। यह निर्देश न नियम को काट सकता है न कानून को काट सकता है न संविधान को काट सकता है। जहाँ कोई नियम है ही नहीं या नियम के अनुसार निर्देश है, निर्देश के ऊपर हम चल सकते हैं। लेकिन जहाँ साफ़ नियम है वहाँ निर्देश का कोई मतलब नहीं है। इसलिए मेरा निवेदन है,

मेरी प्राथमता है कि आप नियम के अनुसार चलिए न कि निर्देश के अनुसार।

Mr. Deputy-Speaker: Even in this, there is no point of order. Article 118(2) of the Constitution says as follows:

"Until rules are made under clause (1), the rules of procedure and standing orders in force immediately before the commencement of this Constitution with respect to the Legislature of the Dominion of India shall have effect in relation to Parliament subject to such modifications and adaptations as may be made therein by the Chairman of the Council of States or the Speaker of the House of the People, as the case may be."

And the Speaker of the House of the People has issued these Directions and they are as good as Rules. There is, therefore, no point of order. Now, Shri Sachindra Chaudhuri.

Shri Kapur Singh: Again, Sir, you have said there is no point of order. Are we to understand that you have overruled the point of order?

Mr. Deputy-Speaker: Certainly.

12.54 hrs.

PAPERS LAID ON THE TABLE

STATEMENT ON THE SUGGESTIONS FOR ECONOMY MADE BY SHRI HARISH CHANDRA MATHUR.

The Minister of Finance (Shri Sachindra Chaudhuri): I beg to lay on the Table:—A statement on the suggestion for economy made by Shri Harish Chandra Mathur in pursuance of an undertaking given by him on the 10th November, 1966 in reply to a Supplementary on Starred Question No. 211. [Placed in Library. See No. LT-7403/66].

Shri S. M. Banerjee (Kanpur): We would like to ask some clarifications, Sir.

Mr. Deputy-Speaker: It is only a statement. He may write and let me know earlier.

Shri S. M. Banerjee: Statements are very important. This is never the practice.

JENMIKARAM PAYMENT (ABOLITION) RULES AND AMENDMENTS TO THE KERALA LAND REFORMS (TENANCY) RULES.

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): On behalf of Shri Asoka Mehta, I beg to lay on the Table:

- (1) A copy each of the following Notifications making certain amendments to the Jenmikaram Payment (Abolition) Rules, 1961, under sub-section (5) of section 24 of the Jenmikaram Payment (Abolition) Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (i) S.R.O. No. 87/66, published in Kerala Gazette dated the 1st March, 1966.
- (ii) S.R.O. No. 226/66, published in Kerala Gazette dated the 7th June, 1966.

[Placed in Library. See No. LT-7404/66].

- (2) A copy each of the following notifications making certain amendments to the Kerala Land Reforms (Tenancy) Rules, 1964, under section 130 of the Kerala Land Reforms Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the Presi-

dent, in relation to the State of Kerala:—

- (i) S.R.O. No. 293/66, published in Kerala Gazette dated the 9th August, 1966.
- (ii) S.R.O. No. 325/66, published in Kerala Gazette dated the 6th September, 1966.

- (3) A statement showing the reasons for delay in laying the Notifications mentioned at items (1) and (2) above.

[Placed in Library. See No 7405/66].

NOTIFICATION UNDER CUSTOMS ACT AND NOTIFICATIONS MAKING CERTAIN AMENDMENTS TO KERALA GENERAL SALES TAX RULE, 593.

Shri L. N. Mishra: On behalf of Shri B. R. Bhagat, I beg to lay on the Table:—

- (1) A copy of Notification No. G.S.R. 1756, published in Gazette of India dated the 11th November, 1966, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-7406/66].
- (2) A copy each of the following Notifications making certain amendments to the Kerala General Sales Tax Rules, 1963, under sub-section (3) of section 57 of the Kerala General Sales Tax Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 34/66, published in Kerala Gazette dated the 8th February, 1966.
- (ii) S.R.O. No. 78/66, published in Kerala Gazette dated the 25th February, 1966.

- (3) A statement showing the reasons for delay in laying